



RBI/2024-25/29

DOR. AML.REC.19/14.06.001/2024-25

April 26, 2024

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of UAPA, 1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Amendments in 01 Entry

Please refer to Section 51 of our [Master Direction on Know Your Customer dated February 25, 2016](#) as amended on January 04, 2024 (MD on KYC), in terms of which *“Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967 and amendments thereto, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC).”*

2. In this connection, Ministry of External Affairs (MEA), Government of India has informed about the UNSC press release SC/15682 dated April 25, 2024 wherein the Security Council Committee pursuant to resolutions 1267 (1999), 1989 (2011) and 2253 (2015) concerning ISIL (Da'esh), Al-Qaida and associated individuals, groups, undertakings and entities enacted the amendments specified with strikethrough and/or underline in the entry below on its ISIL (Da'esh) and Al-Qaida Sanctions List of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2610 (2021), and adopted under Chapter VII of the Charter of the United Nations.

A. Individuals

QDi.431 Name: 1: SANAULLAH 2: GHAFARI 3: na 4: na

Name (original script): ثناء الله غفاری

Title: Dr. **Designation:** na **DOB:** a) 28 Oct. 1994 b) 24 May 1990 **POB:** Mir Bacha Kot District, Kabul Province, Afghanistan **Good quality a.k.a.:** a) Dr. Shahab al Muhajir b) Shahab Muhajer c) Shahab Mohajir d) Shahab Mahajar e) Shihab al Muhajir f) Shihab Muhajer g) Shihab Mohajir h) Shihab Mahajar **Low quality a.k.a.:** na **Nationality:** Afghanistan **Passport no:** na Afghanistan number: O1503093,

विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 12वीं/ 13वीं मंज़िल, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई- 400001

टेलीफोन/ Tel No: 22661602, 22601000 फैक्स/ Fax No: 022-2270 5691

Department of Regulation, Central Office, Central Office Building, 12th/ 13th Floor, Shahid Bhagat Singh Marg, Fort, Mumbai - 400001

हिंदी आसान है, इसका प्रयोग बढ़ाए

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issued on 25 Aug. 2016 in Kabul, Afghanistan (expired on 25 Aug. 2021) **National identification no:** na **Address:** a) Afghanistan (2021) b) Kunduz, Afghanistan (previous) **Listed on:** 21 Dec. 2021 (Amended on 25 April 2024) **Other information:** Leader of the Islamic State of Iraq and the Levant - Khorasan (ISIL - K) (QDe.161). Information Technology Expert. Father's name: Abdul Jabbar. Grandfather's name: Abdul Ghaffar. Photo is available for inclusion in the INTERPOL-UN Security Council Special Notice. INTERPOL-UN Security Council Special Notice web link: <https://www.interpol.int/en/How-we-work/Notices/View-UN-Notices-Individuals>.

3. In accordance with paragraph 58 of resolution 2610 (2021), the Committee has made accessible on its website the narrative summaries of reasons for listing of the above entries at the following URL:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list/summaries.

4. Press release dated April 25, 2024 regarding the above can be found at <https://press.un.org/en/2024/sc15682.doc.htm>

Further, the UNSC press releases concerning amendments to the list are available at URL: <https://www.un.org/securitycouncil/sanctions/1267/press-releases>

5. The details of the sanction measures and exemptions are available at the following URL: https://www.un.org/securitycouncil/sanctions/1267#further_information

6. In view of the above, REs are advised to take appropriate action in terms of Section 51 of the MD on KYC and strictly follow the procedure as laid down in the UAPA Order dated February 02, 2021(amended on August 29, 2023) annexed to the MD on KYC.

7. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban are available at:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list

<https://www.un.org/securitycouncil/sanctions/1988/materials>

8. Further, as per the instructions from the Ministry of Home Affairs (MHA), any request for de-listing received by any RE is to be forwarded electronically to Joint Secretary (CTCR), MHA for consideration. Individuals, groups, undertakings or entities seeking to be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can submit their request for delisting to an independent and impartial Ombudsperson who

has been appointed by the United Nations Secretary-General. More details are available at the following URL:

<https://www.un.org/securitycouncil/ombudsperson/application>

9. REs are advised to take note of the aforementioned UNSC communications and ensure meticulous compliance.

Yours faithfully,

(Saidutta Sangram Keshari Pradhan)
General Manager